

**IN THE COURT OF MS. SANTOSH SNEHI MANN,
SPECIAL JUDGE (PC ACT): CBI-08: RADC: ND**

CC No. 08/15

CIS No. 232/2019

CBI Vs. M. Logapathi and others

RC No. AC-I/2015/A/0001/CBI/ND

U/S: 120-B & 109 IPC and 7, 12,13(2) r/w 13(1)(d) PC Act

21.07.2020

Regular functioning of the Courts at District Courts, Delhi has been suspended since 23.03.2020 vide orders of Hon'ble High Court of Delhi bearing Nos. 373/Estt./E1/DHC dated 23.03.2020, No. 159/RG/DHC/2020 dated 25.03.2020, No. R-77/RG/DHC/2020 dated 15.04.2020, No. R-159/RG/DHC/2020 dated 02.05.2020, No. R-235/RG/DHC/2020 dated 16.05.2020, R-305/RG/DHC/2020 dated 21.05.2020, No. R-1347/DHC/2020 dated 29.05.2020, No. 16/DHC/2020 dt. 13.06.2020, No. 22/DHC/2020 dt. 29.06.2020 and No. 24/DHC/2020 dt. 13.07.2020.

Vide order of this court dated 21.03.2020, this case was fixed for prosecution evidence on 22nd and 23rd April 2020 alongwith consideration of 02 connected miscll. applications of the accused. However, vide order No. 11/DJ/RADC/2020 dt. 15.04.2020 of Ld. District & Sessions Judge-cum-Special Judge (PC Act)(CBI), Rouse Avenue District Court, New Delhi, all the matters fixed for the aforesaid dates were adjourned en-bloc to 22nd & 23rd May 2020 respectively. Further, vide order 29/DJ/RADC/2020 dated 16.05.2020 of Ld. District & Sessions Judge-cum-Special Judge (PC Act)(CBI), Rouse Avenue District Court, New Delhi, all the matters

fixed for 22nd & 23rd May 2020 were adjourned en-bloc to 22nd and 23rd June 2020 respectively. Subsequently, vide order No. E-3943-4029/DJ/RADC/2020 dated 13.06.2020 of Ld. District & Sessions Judge-cum-Special Judge (PC Act)(CBI), Rouse Avenue District Court, New Delhi, the matters fixed for 22nd & 23rd June 2020 were adjourned en-bloc to 21st & 22nd July 2020.

Now, vide order No. Power/Gaz./RADC/2020/**E-6836-6919** dated 14.07.2020 of Ld. District & Sessions Judge-cum-Special Judge (PC Act)(CBI), Rouse Avenue District Court, New Delhi, it has been ordered that all courts at Rouse Avenue District Court Complex **shall take up urgent cases (except where evidence is to be recorded)** through Video Conferencing mode and other cases fixed from 16.07.2020 to 31.07.2020 have been adjourned en-bloc for different dates. Cases fixed for 21st and 22nd July 2020 have been adjourned en-bloc to 24th & 25th August 2020. Accordingly, the present matter stands adjourned for prosecution evidence and consideration of connected Miscll. Applications to 24th & 25th August 2020.

Digitally signed copy of the proceeding sheet be sent to the Computer Branch, RADC for uploading it on the official website of Delhi District Courts.

Hard copy of the proceeding sheet and copies of the aforementioned orders of the Hon'ble High Court of Delhi and Ld. District & Sessions Judge-cum-Special Judge (PC Act) (CBI), Rouse Avenue District Court, New Delhi be placed on record in the judicial file by the Reader as and when physical functioning of the

courts is resumed.

The proceedings have been dictated on phone to
Ms. Indu Sharma Bhoria, Personal Assistant.

(Santosh Snehi Mann)
Special Judge (PC Act), CBI-08
RADC/ND:21.07.2020

ISB